

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/MISC/41875/2018 and ST/236/2012

(Arising out of Order-in-Appeal No.382/2011 dated 30.12.2011 passed by the Commissioner of Central Excise (Appeals), Madurai)

Commissioner of GST & Central Excise, Tirunelveli Appellant

Vs.

M/s. Shri Shanmugar Services

Respondent

Appearance

Shri B. Balamurugan, AC (AR) for the Appellant
Shri M. Kannan, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **18.09.2018**

Final Order No. **42439 / 2018**

Per Bench

Revenue says that as per the litigation policy of the Board, they propose to withdraw this appeal filed by Revenue through this miscellaneous application.

2. Prayer of Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous application is also disposed accordingly

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex

